

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY) : (a) No, Sir.

(b) and (c) Do not arise.

SHRI B. S. MURTHY : With your permission, I might add that when the then Chief Executive Councillor was nominated to be the Chairman of this Board on 1st December, 1966 he insisted that there should be a special audit in the matter and the audit has revealed certain irregularities but there was no misappropriation.

SHRI A. M. TARIQ : I would like to know from the hon. Minister whether it is a fact that a delegation of students met the Minister and complained to him about many things happening in the college, about bad management, etc. and, if it is so, what action has been taken in that direction ?

SHRI B. S. MURTHY : Whenever any strike took place, the appropriate authority went into the matter and tried to settle the matter.

SHRI A. M. TARIQ : My question is whether a delegation of students met the Minister and brought to his notice these things, that bogus certificates were being issued, there was no proper management, no proper accounts. If that is so, what action has been taken by the Government in that matter ?

SHRI B. S. MURTHY : It is a fact that a few students met the Minister. Then the matter was referred to the Delhi Administration. They have taken appropriate action in the matter of complaints made by the students.

SHRI SATYA NARAYAN SINHA : I might add that before coming to this House some students from the Tibbia College saw me and they have submitted a memorandum which I am going to discuss with the Lt. Governor day after tomorrow. The allegations are really serious and I think if the matter is like this, the Tibbia College should better be closed than to exist under present conditions.

SHRI ARJUN ARORA : I thank the Minister for this observation. But may I know whether this sorry state of affairs of the Tibbia College is due to the fact that the father of Mr. V. K.

Malhotra, the Chief Executive Councillor of the Delhi Administration, is directly involved in it ?

SHRI SATYA NARAYAN SINHA : I do not know that.

(Interruptions)

SHRI KRISHAN KANT : what the hon. member, Mr. Arora, has said is very relevant, May I know whether the Minister will enquire into it ?

SHRI SATYA NARAYAN SINHA : Certainly I will enquire.

SHRI KRISHAN KANT : These students have been coming and telling whatever is being done there. The present difficulties there are because of the undue interest taken by the Chief Executive Councillor of the Delhi Administration. I will request the hon. Minister to look into this. May I also know how long he will take to discuss and dispose of the complaints of the students, so that the next examination is properly held and there are no bogus certificates and degrees later on ?

SHRI SATYA NARAYAN SINHA : Allegations like this were made by those students also, who saw me just now, and I have already informed the House that I am going to discuss this matter with the Lieutenant Governor the day after tomorrow.

“REPRESENTATION FROM AUTOMOBILE MANUFACTURERS”

*657 SHRI M. V. BHADRAM : Will the Minister of FINANCE be pleased to state :

(a) whether the automobile manufacturers have made a representation to Government for the reduction in the excise duty on finished vehicles by 50 per cent and for the abolition of excise duty on tyres supplied as original equipments to the vehicle manufacturers, and

(b) if so, what action has been taken thereon ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. C. PANT) : (a) and (b) Yes, Sir. The incidence of Central Excise duty on motor vehicles has not been considered to be high enough to warrant any relief.

As regards the Central Excise duty leviable on tyres used as Original Equip-

pment by the manufacturers of motor vehicles, assessment has been allowed to be done on the basis of actual price charged rather than on the higher price charged for replacement tyres.

SHRI ARJUN ARORA : May I know, Sir, that if this duty on automobiles is removed the Government's idea of providing people with cheap cars will become feasible and, if so, why does not the Government remove the duty, at least 50 per cent. duty on automobiles and make the cars cheap because now, of the price that an actual user has to pay, 40 to 45 per cent. of the cost of the car is various duties ?

SHRI K. C. PANT : Sir, people who have cars can afford to contribute to revenue.

SHRI A. G. KULKARNI : May I know, Sir, from the Minister, as he has stated that the excise duty is not on such a high scale, if it is a fact that during the last eight years, whatever has been the rise in the price of the commercial vehicles, 98 per cent. of the total price increase had been on account of Government levies of excise duties and other duties ? May I know in such circumstances whether there is any proposal to replan again the duties so that the cars and vehicles can become cheaper ? Is it a fact that the ancillary units which manufacture the components also pay duty and a complete vehicle pays it also ? Why is double taxation involved in motor-car manufacture ?

SHRI MORARJI R. DESAI : Sir, there is double taxation almost in many items, it is not only in this item. In a poor country you cannot talk of double taxation and single taxation. One has got to take money from those who can afford more than from those who cannot afford. Therefore, people who purchase cars are people who can afford, and if they cannot afford it why should anybody take a car ?

SHRI ARJUN ARORA : Not from those who cannot afford.

SHRI MORARJI R. DESAI : Those who cannot afford should not possess cars. I do not know why they should possess cars, they should go by bus. We do not want in this country to have more and more consumption of these things so that there will be less and less savings. We require more and more savings in this country for the present. When we become prosperous, certainly we shall make cars cheaper.

SHRI A. G. KULKARNI : I referred not only to cars but also to commercial vehicles. Commercial vehicles are not a luxury.

SHRI BABUBHAI M. CHINAI : The hon. Minister of State said that cars are being purchased by those who can afford and that therefore there is no necessity for a reduction in the excise duty. May I know, Sir, from the hon. Minister whether when he said it he meant only cars ? I do not think he meant the vehicles for transport. May I know from him whether it is not a fact that even transport buses and trucks are very heavily charged to excise and that as a result of it today, the automobile industry is in a very bad state compared to last year ? I am sure the hon. Minister must have looked into the balance-sheet of the automobile industry and found out that, compared to what they made last year, it is nearly 60 per cent less this year in view of this state of affairs, if it is necessary, will the hon. Minister give a second thought to this problem and find out whether it is advisable to continue this heavy excise ?

SHRI MORARJI R. DESAI : Well I have given not only a second thought, but a third thought, a fourth thought, a fifth thought, a sixth thought and several thoughts to this question. The question is that in the automobile industry if the trucks and lorries suffer, it is on account of the recession, on account of that their movement has been less. We have certainly given facilities for having the hire-purchase system in the matter of trucks and, therefore, there will be larger movement. But this goods transport makes such large profits that Government is justified in taking these steps.

SHRI A. M. TARIQ : Arising out of what the hon. the Deputy Prime Minister said, I think that in a country like India, who has adopted the socialistic pattern, or believes in socialism, cars and vehicles today are not merely a luxury it is a necessity for the people, cars may be a luxury for a section of the people, but vehicles are necessities of life, so he may kindly make some distinction between cars and vehicles, and I may request that he may think over it and reduce the tax on vehicles because they are not a luxury but a necessity for the life of the common people in India.

श्री रामकुमार भुवालका : क्या वित्त मंत्री जी श्री मोरारजी भाई बतलायेंगे कि कारों पर

और मोटर गाड़ियों पर कितना परसेट समूचा टैक्स लगता है। इस समूचे टैक्स में परचेजिंग टैक्स, सेल्स टैक्स आदि जितने भी टैक्स ह, उनका जितना परसेट लगता है।

श्री मोरारजी आर० देसाई : मेरे पास ये फिगर्स यहाँ पर नहीं हैं। अगर होते तो मैं जरूर दे देता। इन चीजों पर टैक्स ज्यादा है, इस बारे में कोई शक नहीं है मगर उनको लेना भी जरूरी है, यह भी मेरा कहना है।

SHRI BANKA BEHARY DAS : I am happy that the Minister has not agreed to lower down the taxation on cars. Yes, I am happy that they have not succumbed to the influence of the three monopolists in this country. Hon. Members would know that even on essential goods like sugar and cloth we pay 20 to 30 per cent. excise duty.

SHRI DAHYABHAI V PATEL : Why do you forget the fourth monopolist Which is the Government ?

SHRI BANKA BEHARY DAS : Government is not a monopolist, I do not agree with you.

SHRI DAHYABHAI V PATEL : Government is the biggest monopolist in this country.

SHRI BANKA BEHARY DAS : Sir, I am happy about it. Now as the employers and their chambers of commerce are demanding this lowering, at the same time they are lowering the quality of the cars also. May I know from the Minister whether he is prepared to consider that the taxation on certain essential goods will be first lowered, and then alone this demand of these employers, particularly the three monopolists in this country will be considered ?

SHRI MORARJI R. DESAI : Well, that is the meaning of what I said.

سردار آریندر سنوہ برار میں منسٹر صاحب کی بوجہ دلانا چاہنا ہوں اور جیسا کہ انہوں نے ابھی فرمایا ہے کہ کار وہی خرید سکتا ہے جو ادورہ کر سکتا ہے۔ یہ میں نہیں مانتا۔ یہ مانتا ہوں کہ ساری پبلک کار خریدنا ادورہ کرتی ہے۔ آپ پتہ نہیں لگا سکتے مگر ایک بات تو بالکل ظاہر ہے کہ جو فوجی لوگ ہیں

یا اور ملازمین ہیں وہ لوگ ایسے ہی اور بچوں کے لئے قرضہ لے کر کار خریدتے ہیں اور انکو میٹتیں کرتے ہیں۔ تو میں آنریبل منسٹر صاحب سے یہ جاننا چاہوں گا کہ کیا وہ ایسے لوگوں کو ٹیکسوں میں رعایت دینے کی بات سوچ رہے ہیں؟

†[सरदार नरेन्द्र सिंह बरार : मैं मिनिस्टर साहब की तवज्जो दिलाना चाहता हूँ और जैसा कि उन्होंने अभी फरमाया है कि कार वही खरीद सकता है जो अफोर्ड कर सकता है। यह मैं नहीं मानता, यह मानता हूँ कि सारी पब्लिक कार खरीदना अफोर्ड करती है। आप पता नहीं लगा सकते मगर एक बात तो बिल्कुल जाहिर है कि जो फौजी लोग हैं या और मुलाजमीन हैं, वह लोग अपने बीवी और बच्चों के लिए कर्जा लेकर कार खरीदते हैं और उनको मेंटटेन करते हैं। तो मैं आनरेबल मिनिस्टर साहब से यह जानना चाहूंगा कि क्या वह ऐसे लोगों को टैक्सों में गिरायन देन की बात सोच रहे हैं ?]

श्री मोरारजी आर० देसाई : जो अफिसर कार नहीं खरीद सकता है, वह बस में जा सकता है।

श्री सुन्दर सिंह भंडारी : मैं फाइनेंस मिनिस्टर साहब से यह बात पूछना चाहता हूँ कि यह जो आटोमोबाइल वाले हैं वे ज्यादा मुन.फा कमाये, यह मैं भी नहीं चाहता हूँ। लेकिन आपने जो टैक्स बढ़ाये हैं उसका असर टैक्सी, कारो, सवारी मोटर गाड़ियों तथा माल ले जाने वाले ट्रकों के ऊपर पड़ता है। आपके टैक्स बढ़ाने की वजह से टैक्सी वालों ने किराये में 25 प्रतिशत की वृद्धि कर दी है, जिसके कारण उपभोक्ताओं पर उसका असर पड़ रहा है। इसी तरह से जो मोटर गाड़ियां माल तथा सवारियां एक जगह से दूसरी जगह ले जाती हैं, उन पर टैक्स ज्यादा लगाने के कारण उन्होंने भी अपने भाड़े का किराया बढ़ा दिया है और इसका बोझा भी उपभोक्ताओं के ऊपर पड़ रहा है। तो मैं यह जानना चाहता हूँ कि क्या आप कोई ऐसा कदम उठाने जा रहे हैं, जिससे कि टैक्स जो आपने बढ़ाये हैं, उसका परिणाम

†[Hindi transliteration.

उपभोक्ताओं के ऊपर न पड़े। क्या आप इस सवाल पर पुनः विचार करने के लिए तैयार हैं कि साधारण जनता पर टैक्स का भार न पड़े और इस पहलू पर कोई कदम उठाने के लिए तैयार हैं ?

श्री मोरारजी आर० देसाई : यह तो टैक्सेशन फिलासिफी की बात आती है, बजट पर बहस हो जायगी।

श्रीमती ताराबाई साठे : यह तो कारों के लिये है किन्तु जो स्कूटर्स और रिक्शाज हैं उनको टायर्स मिलते नहीं हैं, टायर की कीमतें बहुत बढ़ गई हैं और चाहे कंट्रोल हो उस से भी मिल नहीं सकती है, ब्लैक मार्केट में बिक्री चलती है और मैंने मुना है इसका किसी ने कोई रेप्रिजेंटेशन भी भेजा है, तो इस बारे में गवर्नमेंट क्या कर रही है ?

श्री मोरारजी आर० देसाई : यह इस सवाल में मे खड़ा नहीं होता है। इसके ऊपर भी जरूर देखेंगे कि क्या कर सकते हैं।

SHRI SANTOKH SINGH : Will the hon. Finance Minister consider sympathetically the question of reducing the duty on buses which, according to the hon. Finance Minister himself should be used by Government servants and their children for their transport ?

SHRI MORARJI R. DESAI : I have all the sympathy for all these matters but nobody seems to have any sympathy for the Finance Ministers.

SHRI KRISHAN KANT : Sir, in view of the various things that the hon. the Finance Minister has stated in his replies to the supplementaries on this question, shall we be right in presuming that the small car project has been permanently shelved ?

SHRI MORARJI R. DESAI : No such presumption arises from what I have said, either to the contrary or in favour of it.

भारत में विश्व बैंक के कर्मचारी

*658. **श्री सुन्दर सिंह भण्डारी :** क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) विश्व बैंक के कितने कर्मचारी इस समय भारत में काम कर रहे हैं; गत वर्ष कितने थे तथा कितने कर्मचारी और बढ़ाने की योजना है;

(ख) उन्होंने जो बढ़ोतरी की है अथवा करने का विचार रखते हैं क्या उसकी जानकारी सरकार को दी गई है; और

(ग) यह बढ़ोतरी किन कारणों से आवश्यक मानी जा रही है ?

†[WORLD BANK EMPLOYEES IN INDIA

*658. **SHRI SUNDAR SINGH BHANDARI :** Will the Minister of FINANCE be pleased to state :

(a) the present strength of the World Bank Employees posted in India ; their strength last year and the increase proposed to be made in their strength ;

(b) whether Government have been informed about the increase made or proposed to be made by them ; and

(c) the reasons for which this increase is considered necessary ?]

उप-प्रधान मंत्री तथा वित्त मंत्री (श्री मोरारजी आर० देसाई) : (क) से (ग) विश्व बैंक ने भारत सरकार से परामर्श करके, बैंक-व्यवसाय का ज्ञान रखने वाले सात कर्मचारी भारत में रखने का फैसला किया है। इसकी तुलना में, एक वर्ष पहले इस प्रकार के चार कर्मचारी थे। यह फैसला इसलिए किया गया है कि बैंक को उन प्रायोजनाओं की प्रगति के बारे में ताज़ी सूचना मिल सके, जिनके लिए बैंक ऋण देता है और भारत सहायता संघ के नेता के रूप में, वह चालू आर्थिक विकास के बारे में, भारत में बड़े-बड़े शिष्ट मण्डल बार-बार भेजे बिना सूचना इकट्ठी कर सके।

†[THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI R. DESAI) : (a) to (c) The World Bank has decided, in consultation

†[| English translation.